

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-206**  
IB-2068/ND/2019  
IA/3311/2020

**IN THE MATTER OF:**

Century Road Transport Pvt Ltd  
Vs  
Tyson Retail Services Pvt Ltd

....Applicant

....Respondent

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 11.09.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Nikunj Hurria, IRP and Mr. Ashwani Kumar for petitioner  
For the Respondent :

**ORDER**

Mr. Ashwani Kumar appeared on behalf of Operational Creditor. The OC informed that yesterday, he had already paid Rs. 2 lakhs to the IRP through RTGS and same has been confirmed by the Mr. Nikunj Hurria appearing for the IRP. Since the other prayer of the IRP has already been allowed by us in the last hearing and the matter is pending only for confirmation regarding the payment of the amount by the OC to the IRP and same has been paid, therefore, we hereby disposed of this application. Accordingly this application is disposed off in the light of order passed earlier.

sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**